

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.194/MP/2017

Subject : Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission Project Elements.

Date of Hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : North Karanpura Transco Limited (NKTL)

Respondents : Jharkhand Bijli Vitran Nigam Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, NKTL
Shri Nishant Kumar, Advocate, NKTL
Shri Puneet Singh Bindra, Advocate, NKTL
Ms. Ankita Bafna, Advocate, NKTL
Shri Sanampreet Singh, Advocate, NKTL
Shri Jagdeep Dhankar, Senior Advocate, CCL and MoC
Shri Anshuman, Advocate, CCL and MoC
Shri Karan Singh Bhati, Advocate, CMPDI
Shri Shailendra Singh, NTPC

Record of Proceedings

At the outset, learned senior counsel for the Petitioner submitted that as per the directions of the Commission, the Petitioner has filed its response vide affidavit dated 29.1.2019 to the MoC affidavit dated 21.1.2019.

2. Learned senior counsel for the Ministry of Coal (MoC) and Central Coalfields Ltd. (CCL) submitted that the affidavit dated 29.1.2019 filed by the Petitioner is under consideration of the MoC and requested for time to file its response.

3. After hearing the learned senior counsels for the Petitioner and MoC and CCL, the Commission directed MoC and CCL to file its response by 8.2.2019 with an advance copy to the Petitioner.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**